

3-10-94

MA 42/94 in RPSR 92/94.

As non-applicants have
right to file a review, there
is no need to seek permission
for filing R.A. Accordingly,
This MA is unnecessary.

As such, it is dismissed.
Office has to continue the
RA if it is otherwise in
order and list it for
consideration along with

RA 103/93. /

✓
HABG
n(A)

✓
HVN.R.J
VC

ORIGINAL

GENERAL

BENCH CASE

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL HYDERABAD BENCH AT
HYDERABAD. A.P.

M.A. NO. 42 1994
~~RPSR. 92/94~~ IN P.T.O.
O.A. NO. 1019 1992.

~~Petition to condone delay of~~
~~days in filing counter affidavit~~
Permit the petition to
file a R.P.

Mr. _____

Sr. Addl. Standing Counsel for C.G./Rlys.

Mr. S. A. Chann
Counsel for the applicant (s)

Mr. V. Jagajya Sharma
Advocate for

Mr. N. R. Devaraj
Sr. Counsel